IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-73(PB)/2017

IN THE MATTER OF:

M/s. Anant Overseas Pvt. Ltd.

Applicant/petitioner

Vs.

M/s. Global Houseware Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner : Ms. Shilpa Thakur, Adv. For ICICI Bank

For the Respondent

ORDER

We accept the recommendations made by the Insolvency & Bankruptcy Board of India in respect of the name of resolution professional, Shri Vijender Sharma.

The request stands disposed of.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

Sd/-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi